

77

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


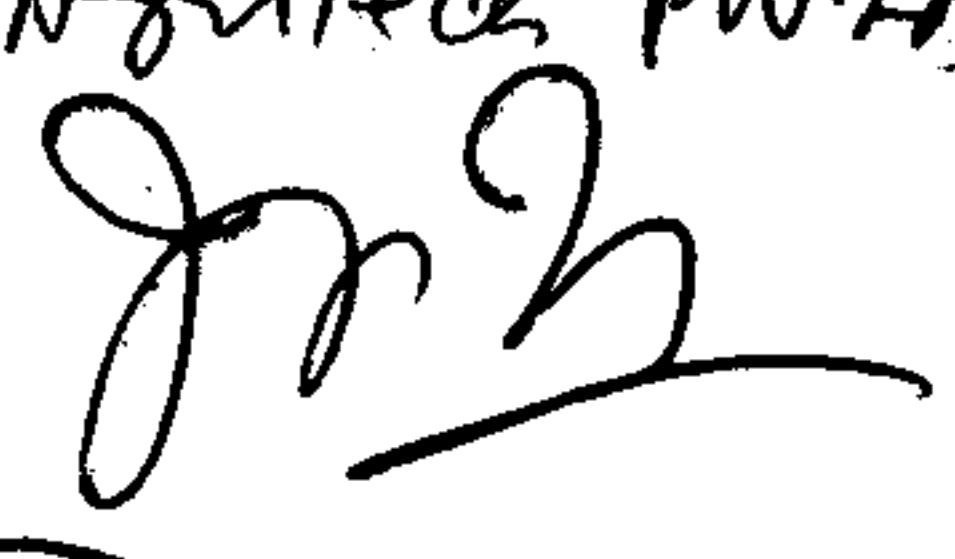
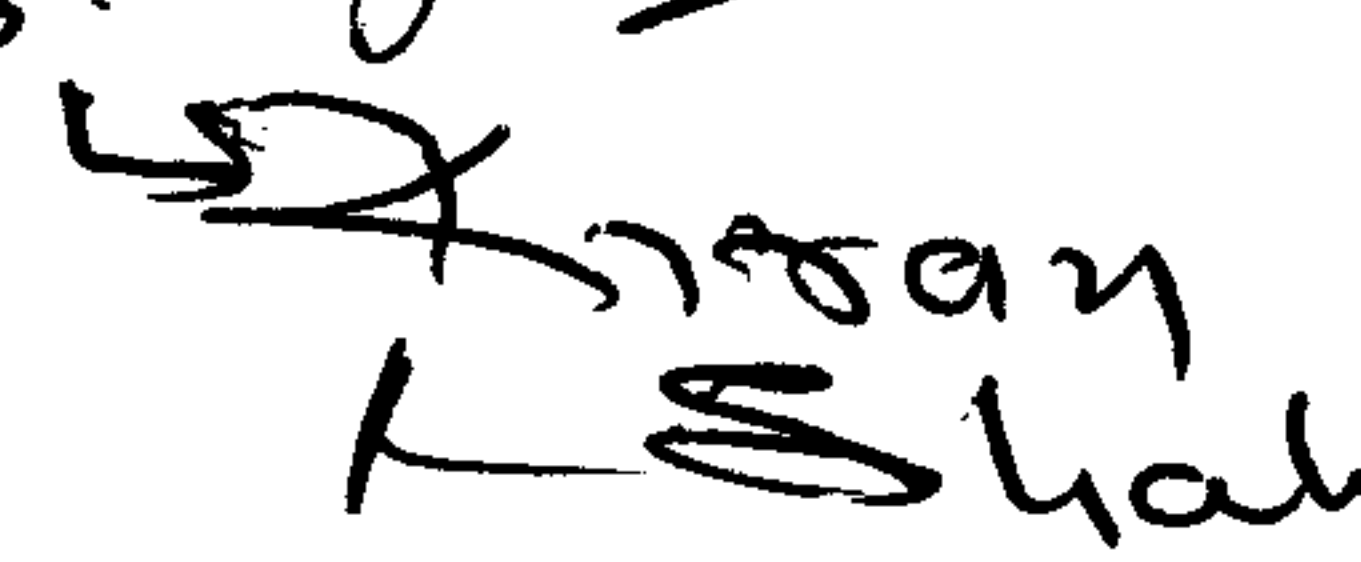
C.P. (I.B) No. 210/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.05.2018**

Name of the Company: B P Bansal Agritech Pvt Ltd
V/s.
B P Food Products Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Abhishek Mehta	Lawyer	for Respondent BP Food products	
2.	Jyohinder Tikku	FCA.	for Petitioner. B.P. Bansal Agritech Pvt Ltd.	
3.	KIRAN SHAH	FCA	for Petitioner.	
4.	Kavankumar Mankad i. b. Vaibhavi Parikh	Adv. i. b. Vaibhavi Parikh	RESP.	

ORDER

FCA Mr. Jyohinder Tikku with FCA Mr. Kiran Shah are present for the Petitioner. Advocate Mr. Abhishek Mehta with Advocate Mr. Kavan Kumar Mankad i/b Vaibhavi Parikh are present for the Respondent.

List the matter on 14.06.2018


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 29th day of May, 2018.